

Mr. Deputy-Speaker: Does Shri Bist want to say anything?

Shri J. B. S. Bist: Sir, I have only to say that, as he has already stated, no extra expenditure will be incurred, because this will bring in an income which will meet the expenditure. It is only an adjustment and no extra expenditure is involved. That is a point which would need an elaborate discussion, and I do not think it would arise at this stage. He says that it involves extra expenditure. I submit that it will not.

Mr. Deputy-Speaker: This does not come under 110, this comes under 117. The only thing is that it cannot be passed without the President's sanction. So there cannot be any objection to its introduction.

Shri U. M. Trivedi: Under article 117 recommendation of the President is necessary.

Mr. Deputy-Speaker: Order, order. I rule that there is no substance in his contention. The question is:

“That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953.”

The motion was adopted.

Shri J. B. S. Bist: Sir, introduce the Bill.

14.39½ hrs.

INDIAN POST OFFICE (AMENDMENT)* BILL

(Amendment of sections 68 and 69)
by Shri S. C. Samanta

Shri S. C. Samanta (Tamluk): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898”.

The motion was adopted.

Shri S. C. Samanta: Sir, I introduce the Bill.

14.40 hrs.

PUBLIC EMPLOYMENT (REQUIREMENT AS TO RESIDENCE) AMENDMENT BILL*

(Amendment of section 5) by Shri J. B. S. Bist

Shri J. B. S. Bist (Almora): I beg to move for leave to introduce a Bill to amend the Public Employment (Requirement as to Residence) Act, 1957.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to amend the Public Employment (Requirement as to Residence) Act, 1957”.

The motion was adopted.

Shri J. B. S. Bist: I introduce the Bill.

14.40½ hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Omission of section 87B) by Shri M. L. Dwivedi

श्री मा० ला० द्विवेदी (हमीरपुर) : मैं प्रस्ताव करता हूँ कि व्यवहार प्रक्रिया संहिता, १९०८ में अग्रे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाए।

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908”.

The motion was adopted.

श्री मा० ला० द्विवेदी : मैं बिल को पेश करता हूँ।